

101

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.762/KB/2017
CA (IB) No. 724/KB/2018
CA (IB) No. 729/KB/2018
CA(IB) No. 730/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16THAUGUST, 2018, 10:30 A.M

Name of the Company		Noor Alam & Ors.-Vs-Prism Infracon Limited	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1. Prasanta Dutt Adv.
- 2. Susanta Dutt Adv.
- 3. Syamantak Banerjee Adv.

for
SEBI
R-7

16/08/2018

1. PARTHA KAMAL SEN

IRP

16/8/2018

- 1. Sabyasachi Chandhury
- 2. Rajanishi Dutta
- 3. Ranij Munshe

for
applicant

Ranj Munshe
16.08.2018

- 1. JOY SAHA, Sr. Adv
- 2. Krishanu Paul Chandhury, Adv

For
Respondent No-2

16/08/18

1. Rahul Anndy, Adv

For RP

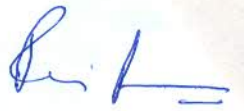
16/8/18

~~P. K. Sen~~

R.P.

1. Sabyasachi Chowdhury, Adh
2. Rajanishi Dutta, Adh
3. Ranvijay Ghosal, Adh
4. Ranvijay Munsi, Adh

Applicants
in I.A 724/18.



16/08/2018.



101. 16-08-2018 – CP(IB) No. 762/KB/2017 – CA(IB) No. 724/KB/2018 – CA(IB) No. 729/KB/2018-CA(IB) No. 730/KB/2018 – Noor Alam & Ors.
Vs. Prism Infracon Limited

O R D E R

The Ld. Resolution Professional and the Ld. Counsel for the RP appeared.

The Ld. Counsel for the Financial Creditor also appeared.

The CA (IB) No. 730/KB/2018 is filed by the Resolution Professional for certain directions. The Affidavit-in-reply by the SEBI is filed today. It is taken on record. The copy of the Affidavit-in-reply is served on the opposite side.

The CA(IB) No. 724/KB/2018 is filed by the Financial Creditor for appointment of Agent. It is heard.

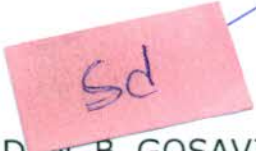
The CA(IB) No. 729/KB/2018 is an Application filed by the Resolution Professional for similar relief as that of CA No. 730/KB/2018.

In CA(IB) No. 724/KB/2018 and CA(IB) No. 729/KB/2018, the arguments are heard. This Authority will decide whether the Corporate Debtor can be affected party by virtue of the order passed in other applications.

As far as CA(IB) No. 730/KB/2018 is concerned, the RP to file the rejoinder within seven days.

The matter to come up for further consideration on 30-08-2018.

The RP is directed not to proceed till further orders.


(MADAN B GOSAVI)
MEMBER(JUDICIAL)